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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 201/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th March 2018, 10.30 A.M

Name of the Company	Swastika Steel and Allied Products Pvt.Ltd.-Vs- Benzfab Technologies Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Amadhera K. Ban.	op, Admiti	Dar Adm.
2.	Tapas kr. Das	Respondent	Das Adv.
3.	Parma Das	- do -	

ORDER

Ld. Counsel on behalf of the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file Vakalatnama along with the Board Resolution as well as reply affidavit. Ld. Counsel for the corporate debtor submits that he was not received the copy of the petition though he was in receipt of the notice issued by the Tribunal. The operational creditor is directed to serve a copy of the petition immediately.

Corporate debtor is directed to file Vakalatnama along with the Board Resolution within 3 days. Reply affidavit, if any, may be filed within 7 days of the receipt of the petition by serving a copy of the reply affidavit on the operational creditor. The operational creditor is directed to file rejoinder, if any, within 7 days of the receipt of the reply affidavit by serving a copy of the rejoinder on the corporate debtor.

List it on 02/05/2018 for hearing on admission.

sd

(Jinan K.R.)
Member (J)